

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 82 of 2020**

**IN THE MATTER OF:**

**Baby Mathew & Anr.**

**...Appellants**

**Versus**

**Mar Jacob Thoomkuzhy & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Dr. U.K. Chouodhary, Sr. Advocate.**

**For Respondent: Mr. Manoj Menon, Advocate for R- 1 to R-4.**

**Ms. Manjula Devi, Advocate for R-5 to R-10.**

**O R D E R**  
**(Virtual Mode)**

**14.07.2020** Learned Counsel for the Respondent Nos. 1 to 4 submits that he has already sent the Reply-Affidavit through e-mail. However, he has directed to file the physical copy of the Reply-Affidavit within a week. Learned counsel for the Appellant submits that he has already received the copy of Reply-Affidavit of Respondent Nos. 1 to 4. However, he seeks ten days time to file Rejoinder. Prayer allowed. He is directed to send the copy of the Rejoinder to the Respondent Nos. 1 to 4 through e-mail.

Learned counsel for the Respondent Nos. 5 to 10 seeks time to file Reply-Affidavit. One-week time is allowed.

Let the matter be fixed on **31<sup>st</sup> July, 2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

**[V.P. Singh]**  
**Member (Technical)**